Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 137 of 2011

Dated: 18th –January, 2012

Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

JSW Steels Ltd. **……** **Appellant (s)**

Versus

K.E.R.C. **…..** **Respondent (s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. V.N. Raghupathy

ORDER

Mr. Anand K. Ganesan, learned advocate for the appellant in Appeal Nos. 136/2011 and 137/2011 submits that notice has been served and reply has been filed by the respondent no. 2. Mr. Ganesan, learned advocate for respondent no. 2 in Appeal Nos. 162/11 and 163/11 presses for time to file counter affidavit. Mr. Venkatsubramaniam TR, learned advocate for the appellant in Appeal No. 167/2011 and Mr. V.N. Raghupathy, learned advocate for the appellant in Appeal Nos. 162/11 and 163/11 seek time to file reply. Accordingly time is allowed. Pleadings may be exchanged amongst the parties including rejoinder by 20th February, 2012. We fix the matter on 28th February, 2012 for hearing in the Batch.

(**V.J. Talwar**) **(Justice P.S. Datta)**
Technical Member **Judicial Member**
Ss/rkt